

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 663 OF 2023

IN RE:

Suo Moto Matter of Hon'ble NGT (PB), New Delhi- News Item Published In Indian Express Dated 07.10.2023 Titled "Grap Stage 1 Kicks In As Air Quality Dips To Poor Condition Likely To Prevail Till Sunday"

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NEW DELHI
Dt. 02-01-2024

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**BEFORE THE NATIONAL GREEN TRIBUNAL
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ORIGINAL APPLICATION NO. 663 OF 2023**

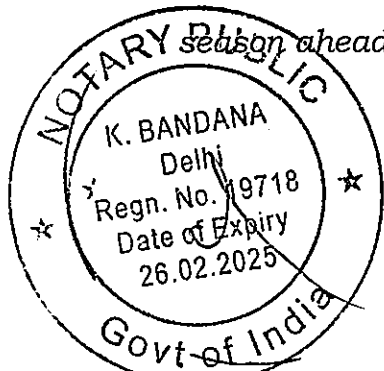
IN RE:

NEWS ITEM PUBLISHED IN INDIAN EXPRESS DATED 07.10.2023 TITLED "GRAP STAGE 1 KICKS IN AS AIR QUALITY DIPS TO POOR CONDITION LIKELY TO PREVAIL TILL SUNDAY"

ACTION TAKEN REPORT

1. The Hon'ble NGT(PB), New Delhi vide order dated 20.10.2023 in Original Application No. 663 of 2023 titled as News item published in Indian Express dated 07.10.2023 titled "GRAP Stage 1 kicks in as air quality dips to poor, condition likely to prevail till Sunday" inter alia, amongst other, directed various agencies including Ministry of Environment, Forest and Climate Change to submit action taken report for controlling air pollution in Delhi. The relevant extract of the order is reproduced as under:

"Para 11: Let notice be issued to the aforesaid respondents by the Registry. The above respondents are expected to file their action taken report on controlling air pollution from different sources in Delhi in accordance with GRAP to maintain AQI in acceptable range to safeguard public health in view of winter season ahead, on or before the next date of hearing."



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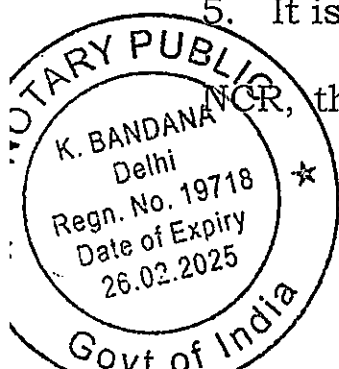
2. The present Report is being filed in respectful compliance of the Directions of this Hon'ble Tribunal to apprise Hon'ble Tribunal of the steps being taken to prevent, control and abate air pollution in Delhi-NCR.

3. That the Ministry of Environment, Forest and Climate Change is engaged in, *inter alia*, policy formulation for abatement, control and prevention of pollution and prescribing environmental standards to be implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs).

Besides, the concerned State Pollution Control Boards/Pollution Control Committees are empowered to take all such measures as are deemed necessary or expedient for the purpose of protection and improving the quality of environment as well as prevention, control and abatement of environmental pollution.

4. It is submitted that the Respondent Ministry has been continuously monitoring the Air Quality in Delhi NCR and has been taking necessary steps to curb it.

5. It is submitted that to abate and control air pollution in Delhi NCR, the Commission for Air Quality Management in NCR and



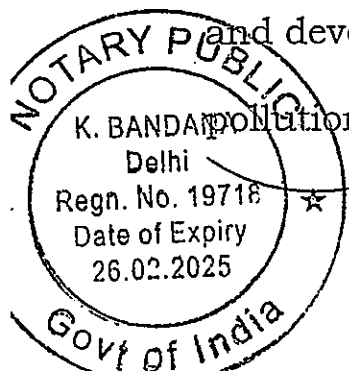
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Adjoining Areas (CAQM) was constituted in 2021, which has devised a comprehensive policy for abatement of pollution in NCR in July 2022. This stipulates sector specific action points to be implemented by various agencies in NCR States and by the State of Punjab with respect to abatement of air pollution owing to crop residue burning. The policy framework details sector-wise interventions, quantified targets and timelines for various sectors viz. vehicular pollution, industrial pollution, dust from construction and demolition project activities, road and open areas dust, biomass burning, agricultural stubble burning, Municipal Solid Waste burning, fires in sanitary landfills and air pollution from dispersed sources etc.

6. The CAQM has been constituted under the Commission for Air Quality Management in NCR and Adjoining Areas Act, 2021 towards better coordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto. The Act provides for three Statutory Sub-Committees on (i) Monitoring and Identification, (ii) Safeguarding and Enforcement and (iii) Research

and development towards prevention, control and mitigation of air

pollution. The CAQM has also constituted other Sub-Committees



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for specific purposes besides constitution of expert groups for certain tasks towards abatement of air pollution in the region.

7. In specific reference to the Graded Response Action Plan (GRAP), it is submitted that for abatement of air pollution in Delhi & NCR, GRAP was notified by the MoEF&CC through Environment Pollution (Prevention and Control) Authority vide S.O. 118 (E) dated January, 2017. It is submitted that GRAP was notified for implementation under different Air Quality Index (AQI) categories namely, Moderate & Poor, Very Poor, Severe and Severe+ as per the National Air Quality Index.

8. It is submitted that a comprehensive action plan especially for winter months in the form of the Graded Response Action Plan (GRAP) provides specific set of actions, depending on severity of air pollution levels, to be implemented by identified agencies for minimizing air pollution, a situation that generally persists in the entire NCR during the peak winter months.

The schedule for GRAP was reviewed by the Commission in 2023 and Direction No. 77 was issued on 06.10.2023 for implementation with immediate effect, whenever orders are issued by the

Commission for invoking actions under various Stages, in the



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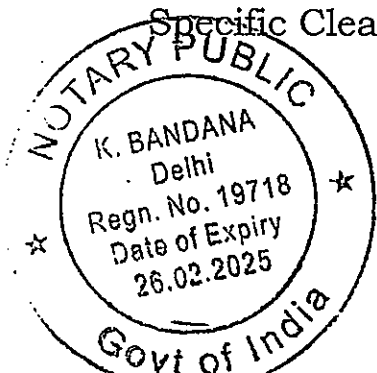
entire NCR. The Schedule of various preventive, mitigative and restrictive actions under different Stages of the GRAP has been revised in October, 2023.

A copy of the revised schedule GRAP is annexed herewith as **ANNEXURE R/1**.

9. That it is submitted that in addition to above following key actions have been taken by the Central Government for combating air pollution level at national level including Delhi NCR:

A. National Clean Air Programme

MOEF&CC has launched National Clean Air Programme (NCAP) in the year 2019 as a national level strategy to reduce air pollution levels across the country. NCAP envisages reduction by 20%-30% in PM10 concentration over baseline in the year 2017 by 2024. Target has been revised to achieve reduction in PM10 level up to 40% or achievement of national standards ($60 \mu\text{g}/\text{m}^3$) by 2025-26. Central Pollution Control Board (CPCB) has identified 131 million plus/non-attainment cities (cities exceeding National Ambient Air Quality Standards (NAAQS), consecutively for five years). City Specific Clean Air Action Plans have been prepared and rolled out



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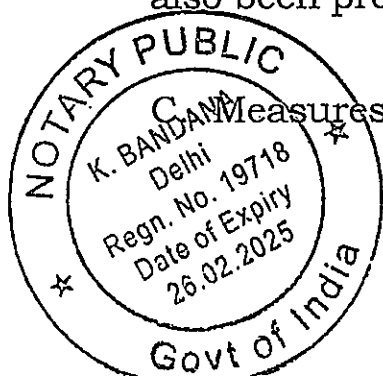
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for implementation in these 131 non-attainment/million. plus cities to improve the air quality including Delhi NCR.

B. Measures for control of industrial emission:

The Respondent Ministry has notified vide notification G.S.R. 682(E) dated 5th September, 2022, the revised standards for Thermal Power Plants. In this notification, separate category has been defined for Thermal Power Plants located within 10 km radius of National Capital Region or cities having million plus population. The emission standards with respect to NO₂ and SO_x has also been notified by the Respondent Ministry for industrial boilers and five industrial sectors including lime kiln, Foundry, ceramic, glass and reheating furnaces.

The Respondent Ministry has also notified the environmental standards for brick kilns vide G.S.R. 143(E) dated 22nd February, 2022 wherein stack emission limit with respect to Particulate Matter (PM) has been specified and also other measures like zig zag technology, minimum stack height, use of permitted fuel, distance between brick kilns and in house utilization of ash has also been prescribed.



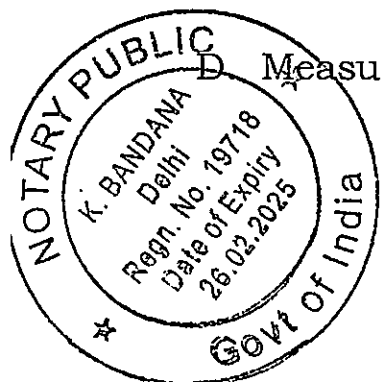
Measures for control of emission from Stubble Burning:

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It is submitted that in the winters, particularly during harvesting season, Crop Residue burning has also contributed in the air pollution in Delhi NCR. Ministry of Agriculture and Farmers' Welfare (MoA&FW) in 2018 had launched scheme for providing subsidy for purchase of crop residue management machinery and establishment of custom hiring centres (CHCs) in the States of Punjab, Haryana, Uttar Pradesh and NCT of Delhi.

The directions for co-firing of 5-10% biomass with coal in Thermal Power Plants located within 300 kms of Delhi, and, in captive power plants of industrial units located in NCR has been issued by CAQM to eliminate incidents of Crop Residue burning in Delhi NCR. In this regards, Ministry of Power (MoP) has also fixed the benchmark prices of biomass pellets to be used for co-firing in Thermal Power Plants (TPPs). CPCB has also framed guidelines for providing one-time financial assistance for setting up of paddy straw based pelletization and torrefaction plants. All these schemes of different Ministries are to address the supply chain issues of biomass pellets and the issue of open burning of paddy straw in agriculture fields in Northern Region.

Measures for control of vehicular emissions:



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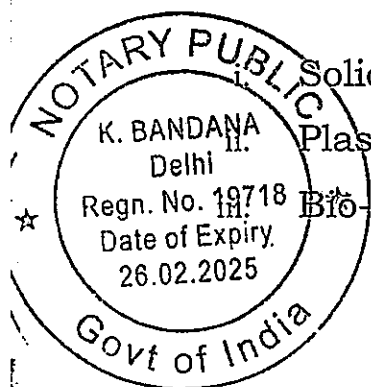
Leapfrogging from BS-IV to BS-VI fuel standards since 1st April, 2018 in NCT of Delhi and from 1st April, 2020 for the rest of the country. RFID (radio-frequency identity) system implemented by South Delhi Municipal Corporation (SDMC) for collection of toll and Environment Compensation Charges from commercial vehicles entering Delhi. Introduction of BS VI compliant vehicles across the country since April, 2020. Department of Heavy Industry provides subsidy on e-vehicles under Faster Adoption and Manufacture of (Hybrid &) Electric Vehicles in India (FAME - II India) scheme.

Sustainable Alternative Towards Affordable Transportation (SATAT) has been launched as an initiative to set up Compressed Bio-Gas (CBG) production plants and make CBG available in the market for use in automotive fuels. Operationalization of Expressways & Highways to divert non-destined traffic.

E. Waste Management

The following Waste Management Rules have been notified by the Respondent Ministry.

- Solid Waste Management Rules, 2016
- Plastic Waste Management Rules, 2016
- Bio-Medical Waste Management Rules, 2016



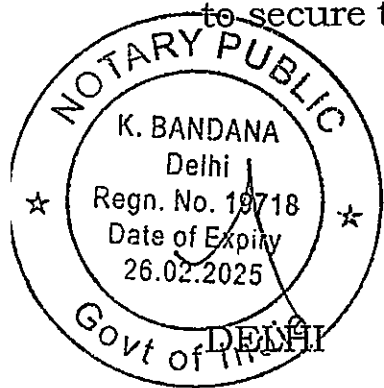
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- iv. Construction and Demolition Waste Management Rules, 2016
- v. E-Waste (Management) Rules, 2022
- vi. Battery Waste Management Rules, 2022
- vii. Plastic Waste Management (Amendment) Rules, 2022 – For EPR on Plastic Packaging.

A new Extended Producer Responsibility (EPR) regime was launched for recycling of plastic packaging, batteries, tyre and e-waste. Extended Producer Responsibility (EPR) mandates that all waste batteries, plastic packaging, e-waste, tyre to be collected and sent for reuse/recycling/refurbishment, and it prohibits disposal in landfills and incineration.

10. It is requested to this Hon'ble Tribunal that the present action report may kindly be taken on record, as it may deem fit and proper to secure the end of justice.



Dated: 02.01.2024

R. Sharma
IDENTIFIED

02 JAN 2024

M. Balodhi

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SCIENTIST D, MOEFCC

EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTAR
SUPREME COURT RULES, 2013
ORDER-X-7

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COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS

GRADED RESPONSE ACTION PLAN (GRAP) FOR NCR

(Revision : Oct' 2023)

1. The GRAP for the NCR has been classified under 4 different stages of adverse air quality in Delhi viz. Stage – I 'Poor' (AQI 201 – 300), Stage – II 'Very Poor' (AQI 301-400), Stage – III 'Severe' (AQI 401-450) and Stage – IV 'Severe +' (AQI >450) respectively.
2. Based on the dynamic model and weather/ meteorological forecast by IMD / IITM on a day-to-day basis, actions under Stages II, III and IV of the GRAP shall be invoked at least three days in advance of the AQI reaching to the projected levels of that stage.
3. Restrictive actions undertaken as per previous stages shall be continued, in addition to the air pollution stage under which the restrictive actions are envisaged to be taken. For example, restrictive actions under the Stage III category, whenever invoked, shall be in addition to those under Stage I and II respectively and so on and so forth.
4. The Sub-Committee on GRAP constituted by the Commission shall meet frequently to plan for advance action and issue necessary orders for invoking various provisions of the GRAP, based on the prevalent air quality and the AQI forecast to be provided by IMD from time to time. The Sub-Committee shall also review the actions taken by various agencies responsible towards effective implementation of the GRAP.
5. The Chief Secretaries of NCR States and GNCTD shall frequently review the actions and implementation of the GRAP especially when the air quality falls or is likely to fall in the 'Severe' or 'Severe +' category (Stage III and beyond).
6. The Commission may decide upon additional measures and exceptions to the schedule of the GRAP, under different air pollution categories i.e., Stages I to IV, as per the prevalent AQI and weather forecast.

30/10/23

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Schedule under the GRAP for NCR

Stage I – Poor Air Quality (DELHI AQI ranging between 201-300)	
Actions	Agencies responsible / Implementing Agencies
<p>1. Ensure proper implementation of Directions/ guidelines on dust mitigation measures in Construction and Demolition (C&D) activities and sound environmental management of C&D waste.</p> <p>2. Ensure strict compliance of Direction Nos. 11-18 dated 11.06.2021 not to permit C&D activities in respect of such projects with plot size equal to or more than 500 sqm which are not registered on the 'web portal' of the respective state / GNCTD, for remote monitoring of dust mitigation measures.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Construction agencies and plot owners (both public & private).
<p>3. Ensure regular lifting of Municipal Solid Waste (MSW), Construction & Demolition (C&D) waste, and Hazardous wastes from dedicated dump sites and ensure that no waste is dumped illegally in open land areas.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All land-owning agencies - Construction agencies (both public & private).
<p>4. Carry out periodic mechanized sweeping and water sprinkling on roads and ensure scientific disposal of the dust collected in designated sites/landfills.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Chief Executives of all road owning and maintaining agencies.

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<p>5. Ensure that C&D materials & waste are properly stored/ contained, duly covered in the premises. Ensure transportation of C&D waste in covered vehicles and its recycling at an appropriate processing facility.</p> <p>6. Strictly enforce directions and yardsticks for use of anti-smog guns at C&D sites.</p> <p>7. Intensify use of anti-smog guns, water sprinkling and dust suppression measures in road construction / maintenance / repair projects.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All construction agencies and plot owners (both public & private). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All construction agencies and plot owners (both public & private). - All road owning / maintenance agencies in NCR.
<p>8. Stringently enforce prohibition on open burning of biomass and municipal solid waste. Impose maximum EC upon violations in accordance with Hon'ble NGT's orders dated 04.12.2014 and 28.04.2015 in OA 21/2014.</p> <p>9. Strict vigil to ensure that there are no burning incidents in the landfill sites / dumpsites.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All land-owning agencies.
<p>10. Deploy traffic police for smooth traffic flow at all identified corridors with heavy traffic and congestion prone intersections.</p>	<ul style="list-style-type: none"> - Commissioner or Head of Traffic Police in Delhi and NCR towns.
<p>11. Strict vigilance and enforcement of PUC norms for vehicles.</p> <p>12. No tolerance for visible emissions – Stop visibly polluting vehicles by impounding and / or levying maximum penalty.</p>	<ul style="list-style-type: none"> - Commissioner or Head of Transport Department of Delhi and NCR States - Commissioner or Head of Traffic Police of Delhi and NCR towns.
<p>13. Strictly enforce the Hon'ble Supreme Court order on diversion of non- destined truck traffic for Delhi, through Eastern and Western Peripheral Expressways.</p>	<ul style="list-style-type: none"> - Head of Traffic Police of NCT of Delhi and NCR towns. - District Magistrates / Deputy Commissioners of NCT of Delhi / NCR towns - Municipal Commissioner of Corporations of

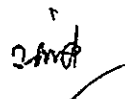
and

	NCT of Delhi and NCR towns.
14. Strictly enforce NGT / Hon'ble SC's order on overaged diesel / petrol vehicles and as per extant statutes.	<ul style="list-style-type: none"> - Commissioner or Head of Transport Department of Delhi and NCR States - Commissioner or Head of Traffic Police of Delhi and NCR towns.
<p>15. Ensure strict penal/ legal action against non-compliant and illegal industrial units.</p> <p>16. Stringently enforce all pollution control regulations in Industries, brick kilns and hot mix plants etc. - strict compliance of the prescribed standards of emissions.</p> <p>17. Ensure that only approved fuels are used by the industries in NCR including in brick kilns and hot mix plants and enforce closure in case of violations, if any.</p>	<ul style="list-style-type: none"> - Chairpersons -- CPCB, DPCC, SPCBs (NCR). - District Magistrates / Deputy Commissioners of NCT of Delhi / NCR Towns - Commissioners of Urban Local Bodies in Delhi and NCR towns.
18. Stringently enforce emission norms in thermal power plants and strict actions be taken against non-compliance.	<ul style="list-style-type: none"> - Plant in- charge of Power Plants located within 300 km radius of Delhi. - Chairpersons – CPCB, DPCC, SPCBs (NCR).
19. Strictly enforce Hon'ble Courts / Tribunal orders regarding ban on firecrackers.	<ul style="list-style-type: none"> - Commissioner of Police of Delhi & IG / DIG / SP of NCR towns or Officer In charge of Licensing. - DMs/ DCs of respective districts in NCR. - Chief controller of Explosives, Petroleum and Explosive Safety Organizations (PESO).
20. Ensure regular lifting and proper disposal of industrial waste from industrial and non-development areas.	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners/ Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All land-owning agencies. - District Magistrate / Deputy Commissioners in NCR.
21. DISCOMs to minimise power supply interruptions in NCR.	<ul style="list-style-type: none"> - Head of Power distribution companies in NCR.

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22. Ensure that diesel generator sets are not used as regular source of power supply.	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - DMs/ DCs of respective districts of NCR.
<p>23. Enforce complete ban on coal / firewood in Tandoors in Hotels, Restaurants and open eateries.</p> <p>24. Ensure hotels, restaurants and open eateries use only electricity / clean fuel gas-based appliances.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns. - Chairpersons – CPCB, DPCC, SPCBs (NCR).
25. Information dissemination including through social media and bulk SMS etc. Mobile Apps to be used to inform people about the pollution levels, contact details of control room, enable them to report polluting activities / sources to the concerned authorities and inform them about actions that would be taken by Government.	<ul style="list-style-type: none"> - ACS/ Pr. Secretary/ Secretary, Dept. of Environment, GNCTD and NCR States. - Chairpersons – CPCB, DPCC, SPCBs (NCR).
26. Ensure quick actions for redressal of complaints on 311 APP, Green Delhi App, SAMEER App and other such social media platforms to curb polluting activities.	<ul style="list-style-type: none"> - Head of Urban Local Bodies in NCR towns. - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Construction agencies, land owning agencies, Development agencies and all other concerned implementing agencies.
27. Encourage offices to start unified commute for employees to reduce traffic on road.	<ul style="list-style-type: none"> - State Governments in NCR and GNCTD.
CITIZEN CHARTER	<ul style="list-style-type: none"> • Keep engines of your vehicles properly tuned. • Maintain proper tyre pressure in vehicles. • Keep PUC certificates of your vehicles up to date. • Do not idle your vehicle, also turn off the engine at red lights. • Prefer hybrid vehicles or EVs to control vehicular pollution. • Do not litter / dispose wastes, garbage in open spaces. • Report air polluting activities through 311 App, Green Delhi App, SAMEER App etc. • Plant more trees. • Celebrate festivals in an eco-friendly manner – avoid firecrackers. • Do not drive/ply end of life/ 10/15 years old Diesel/Petrol vehicles.



Stage II - Very Poor Air Quality (DELHI AQI ranging between 301-400)	
Actions under the Stage II of the CRAP shall be invoked at least three days in advance of the AQI reaching to the projected level of 301-400, based on the dynamic air quality forecast system to be provided to the Commission by IMD/IIITM on a day-to-day basis.	
Actions	Agencies responsible / Implementing Agencies
1. Carry out mechanical/ vacuum sweeping and water sprinkling of the identified roads on a daily basis. 2. Ensure water sprinkling along with use of dust suppressants (at least every alternate day, during non-peak hours) on roads to arrest road dust especially at hotspots, heavy traffic corridors, vulnerable areas and proper disposal of dust collected in designated sites/landfills.	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Chief Executives of all road owning and maintaining agencies. - Commissioner of Traffic Police of Delhi & NCR towns to identify roads with heavy traffic and provide information to respective Municipal Commissioners.
3. Intensify inspections for strict enforcement of dust control measures at C&D sites.	<ul style="list-style-type: none"> - Chairpersons - CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.
4. Ensure focussed and targeted action for abatement of air pollution in all identified hotspots in NCR. Intensify remedial measures for the predominant sector(s) contributing to adverse air quality in each of such hotspots.	<ul style="list-style-type: none"> - State Govts. in NCR and GNCTD. - Chairpersons - CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.
5. Ensure uninterrupted power supply to discourage use of alternate power Generating sets/ equipment (DG sets etc.).	<ul style="list-style-type: none"> - Additional Chief Secretary / Principal Secretary (Power), NCR State Governments / GNCTD - Head of Power Distribution Companies of Delhi and NCR Districts.

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6. Strictly implement the following Schedule for regulated operations of DG sets across all sectors in the NCR including Industrial, Commercial, Residential and offices etc in accordance with Direction No. 76 dated 29.09.2023.		
Capacity Range of DG sets	System to be adopted for control of emissions	Regulations for use
Power generating sets of all capacities running on LPG/ Natural Gas/ Biogas/Propane/Butane	None	No restrictions
Power generating sets of all capacities up to 800 kW to standards as per MoEFCC notification No. GSR 804(E) dated 03.11.2022	None	No restrictions.
800 kW and above	Any emission control mechanism, strictly subject to compliance of the prescribed emission standards	No restrictions
125 kW to less than 800 kW	Dual fuel mode OR Retro-fitted ECDs through certified vendors / agencies	No restrictions
19 kW to less than 125 kW	Dual fuel mode	No restrictions DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for prescribed emergency services.
Portable DG sets (below 19 kW)	Presently no specific means of emission control are available in this category /	Not to be generally permitted. These shall, however, be permitted only

- Chairpersons – CPCB, DPCC, SPCBs (NCR).
- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.
- District Magistrates / Deputy Commissioners of NCR States and GNCTD.

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	capacity range of DG sets.	for prescribed emergency services.
<p>Note: In the interest of not disrupting emergency services and permitting sufficient time for adopting the stipulated emission control mechanism in existing DG Sets, as a one-time exception, DG Sets for all capacity ranges (which have still not been equipped with emission control devices / systems as per the above noted schedule), shall be permitted to be run only for emergency services in the NCR as listed below, only up to 31.12.2023 and strictly subject to adherence to the above noted measures for emission control, thereafter:</p>		
<ul style="list-style-type: none"> (i) Elevators / Escalators / Travelators etc. in various installations; Commercial entities / residential societies shall, however, ensure that operation of DG sets and supply therefrom is purely limited to operation of elevators / escalators / travelators etc. and not for any other activities of commercial entities / residential societies. (ii) Medical Services (Hospital/Nursing Home/Health care facilities) including units involved in manufacturing of life saving medical equipment/devices, drugs and medicines. (iii) Railway Services / Railway Stations. (iv) Metro Rail Corporation & MRTS Services, including trains and stations. 		

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<p>(v) Airports and Inter-State Bus Terminals (ISBTs).</p> <p>(vi) Sewage Treatment Plants.</p> <p>(vii) Water pumping Stations.</p> <p>(viii) Projects related to national security, defence & of national importance.</p> <p>(ix) Telecommunications and IT/ data services.</p>	
<p>7. Synchronize traffic movements and deploy adequate personnel at intersections / traffic congestion points for smooth flow of traffic.</p>	<p>- Commissioner or Officer in charge - Traffic Police of Delhi and NCR towns.</p>
<p>8. Alert in newspapers / TV / radio to advise people about air pollution levels and Do's and Don'ts for minimizing polluting activities.</p>	<p>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</p>
<p>9. Enhance Parking fees to discourage private transport.</p>	<p>- Chief Secretary and Principal Secretary, Urban Local Bodies of NCR States and GNCTD.</p> <p>- Commissioners of Urban Local Bodies in Delhi and NCR towns.</p>
<p>10. Augment CNG/ electric bus and metro services by inducting additional fleet and increasing the frequency of service.</p>	<p>- NCR State Governments.</p> <p>- Principal Secretary, Department of Transport. of NCT of Delhi and NCR State Govts.</p> <p>- Delhi Transport Corporation (DTC).</p> <p>- State Transport Corporation in NCR towns.</p> <p>- Delhi Integrated Multi – Model Transit System Ltd. (DIMTS).</p> <p>- Delhi Metro Rail Corporation (DMRC).</p>
<p>11. Resident Welfare Associations to necessarily provide electric heaters to security staff to avoid open Bio-Mass and MSW burning during winters.</p>	<p>- Resident Welfare Associations.</p>
<p>CITIZEN CHARTER</p>	<ul style="list-style-type: none"> • People to use public transport and minimize use of personal vehicles. • Use technology, take less congested route even if slightly longer. • Regularly replace air filters at recommended intervals in your automobiles. • Avoid dust generating construction activities during months of October to January. • Avoid open burning of solid waste and bio-mass.

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Stage III - Severe Air Quality (DELHI AQI ranging between 401-450)	
Action: Under the Stage III of the CRAP, an alert is invoked at least three days in advance of the AQI reaching to the projected levels of >400, based on the dynamic air quality forecast system to be provided to the Commission by IMD/ITM on a day-to-day basis.	
Actions	Agencies responsible / Implementing Agencies
1. Further intensify the frequency of mechanised/ vacuum-based sweeping of roads. 2. Ensure daily water sprinkling along with dust suppressants, before peak traffic hours, on roads and right of ways including hotspots, heavy traffic corridors and ensure proper disposal of the collected dust in designated sites/ landfills.	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Chief Executives of all road owning and maintaining agencies. - Commissioner of Police / Head of Traffic Police in Delhi & NCR towns to identify roads with heavy traffic and provide information to respective Municipal Commissioners / Head of Municipal Bodies.
3. Further intensify public transport services. Introduce differential rates to encourage off-peak travel.	<ul style="list-style-type: none"> - Secretary cum Commissioner of Transport Department, NCT of Delhi - Transport Commissioners of NCR States. - Managing Director, Delhi Metro Rail Corporation (DMRC). - Chairpersons, State Transport Corporations.
4. Construction & Demolition activities: (i) Enforce strict ban on construction and demolition activities in the entire NCR, except for the following categories of projects: (a) Projects for Railway services / Railway stations (b) Projects for Metro Rail Services and stations (c) Airports and Inter State Bus Terminals (d) National security/ defence related activities/ projects of national importance; (e) Hospitals/ health care facilities (f) Linear public projects such as highways, roads, flyovers, over bridges, power transmission/ distribution, pipelines etc. (g) Sanitation projects like sewage treatment plants and water supply projects etc.; (h) Ancillary activities, specific to and supplementing the above noted categories of projects.	<ul style="list-style-type: none"> - NCR State Governments and GNCTD - Chairpersons - CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.

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Note: The above exemptions shall be further subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time in this regard.

(ii) Other than the projects exempted under (i) above, dust generating/ air pollution causing C&D activities to be strictly banned during this period shall include:

- Earthwork for excavation and filling including boring & drilling works.
- All structural construction works including fabrication and welding operations.
- Demolition works.
- Loading & unloading of construction materials anywhere within or outside the project sites.
- Transfer of raw materials either manually or through conveyor belts, including fly ash.
- Movement of vehicles on unpaved roads.
- Operation of batching plant.
- Laying of sewer line, waterline, drainage work and electric cabling by open trench system.
- Cutting and fixing of tiles, stones and other flooring materials.
- Grinding activities.
- Piling work.
- Water Proofing work.
- Painting, Polishing and varnishing works etc.
- Road construction/ repair works including paving of sidewalks / pathways and central verges etc.

(iii) For all construction projects in NCR, non-polluting / non-dust generating activities such as plumbing works, electrical works,

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<p>carpentry related works and interior furnishing / finishing / decoration works (excluding painting, polishing and varnishing works etc) shall be permitted to be continued.</p>	
<p>5. Close down operations of stone crushers</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR) - Commissioner of Police - Delhi and DG of Police of NCR States - District Magistrates / Deputy Commissioners of respective districts in Delhi and NCR States.
<p>6. Close down all mining and associated activities in the NCR.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - District Magistrates / Deputy Commissioners of respective districts in NCR. - Commissioner of Police - Delhi and IG / DIG / SP of NCR towns.
<p>7. NCR State Govts. / GNCTD to impose strict restrictions on plying of BS III petrol and BS IV diesel LMVs (4 wheelers) in Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Budh Nagar.</p>	<ul style="list-style-type: none"> - State Governments in NCR and GNCTD. - Commissioner or Head of Transport Department - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>8. State Govts. in NCR and GNCTD may take a decision on discontinuing physical classes in schools for children up to Class V and conducting classes in an online mode.</p>	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD.
<p style="text-align: center;">CITIZEN CHARTER</p>	<ul style="list-style-type: none"> • Walk or use cycles for small distances. • Choose a cleaner commute. Share a ride to work or use public transport. • People, whose positions allow working from home, may work from home. • Do not use coal and wood for heating purpose. • Individual house owners may provide electric heaters (during winters) to security staff to avoid open burning. • Combine errands and reduce trips.

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Stage IV – 'Severe +' Air Quality (DELHI AQI > 450)	
Actions under the Stage IV of the GRAP shall be invoked at least three days in advance of the AQI reaching to the projected levels of > 450, based on the dynamic air quality forecast system to be provided to the Commission by IMD / IITM on a day-to-day basis.	
Actions	Agencies responsible / Implementing Agencies
1. Stop entry of truck traffic into Delhi (except for trucks carrying essential commodities/ providing essential services and all LNG/ CNG / electric trucks). 2. Do not permit LCVs registered outside Delhi, other than EVs / CNG / BS-VI diesel, to enter Delhi, except those carrying essential commodities / providing essential services.	<ul style="list-style-type: none"> - State Governments - Transport Commissioners, GNCTD/ NCR States - Commissioners / Head of Urban Local Bodies in Delhi-NCR towns. - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
3. Ban on plying of Delhi - registered diesel operated Medium Goods Vehicles (MGVs) and Heavy Goods Vehicles (HGVs) in Delhi, except those carrying essential commodities / providing essential services.	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD - Transport Commissioners, GNCTD/ NCR States. - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
4. Ban C&D activities also in linear public projects such as highways, roads, flyovers, overbridges, power transmission, pipelines etc.	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs - Commissioners / Chief Engineers of Urban Local Bodies in Delhi - NCR towns. - Nodal officers of road owning agencies (dust control and management cells).
5. NCR State Govts. and GNCTD may take a decision on discontinuing physical classes even for classes VI – IX, class XI and conduct lessons in an online mode.	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD.
6. NCR State Governments / GNCTD to take a decision on allowing public, municipal and private offices to work on 50% strength and the rest to work from home.	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD.

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7. Central Government may take appropriate decision on permitting work from home for employees in central government offices.	- Central Government (DoPT).
8. State Governments may consider additional emergency measures like closure of colleges/ educational institutions and closure of non-emergency commercial activities, permitting running of vehicles on odd-even basis of registration numbers etc.	- State Governments of NCR & GNCTD.
CITIZEN CHARTER	<ul style="list-style-type: none"> • Children, elderly and those with respiratory, cardiovascular, cerebrovascular or other chronic diseases to avoid outdoor activities and stay indoors, as much as possible.

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M. Balodhi

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